

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2804
ANSWERED ON:14.03.2011
``VIOLATION OF NORMS BY COMPANIES``
Satpathy Shri Tathagata

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has sent notices to some companies especially Jindal Steel for violation of forest and environment laws, recently;
- (b) if so, the details thereof and the response of company; and
- (c) the steps taken by the Government for the protection of environment of the surrounding areas?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) Ministry of Environment and Forests based on the complaints received issued show cause notices to various companies including M/s Jindal Steel and Power Limited (JSPL), in Angul, Orissa for non-compliance of certain conditions stipulated while according environmental clearance.
- (b) M/s JSPL in its response to the show cause notice issued on 22.11.2010 clarified that no construction activity was undertaken on the forest patches in the project site.
- (c) Ministry of Environment and Forests issued final directions to M/s JSPL on 10.02.2011 stipulating additional environmental safeguard measures over and above that stipulated in the original environmental clearance accorded on 22.02.2007 for the 6 MTPA integrated steel plant and 1000 MW captive power plant at Kerjang in Angul District of Orissa. These conditions inter alia include adoption of energy efficient technologies, water conservation measures, use of fly ash for cement manufacturing and earmarking 2% of the net profit as CSR budget towards corporate social responsibility.